

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No. 24 of 2020

in

Company Appeal (AT) (Insolvency) No. 1113 of 2019

IN THE MATTER OF:

State

...Petitioner

Versus

Mr. Manoj K. Daga & Mr. Deepak K. Daga

...Contemnors

Present:

For Appellant:

For Respondent: Ms. Aakansha Nehra (R-2, RP)

Mr. Prag Rai, RP

Mr. Manoj Daga, Contemnor.

Mr. Neeraj Kr. Gupta, Advocate for Contemnors.

ORDER
(Virtual Mode)

24.03.2021 The Learned Counsel for the Resolution Professional submits that the CoC has approved Section 12A Proposal and the same is before Adjudicating Authority. She states that before the Adjudicating Authority, Original Operational Creditor had raised an issue and the Adjudicating Authority has fixed the matter on **26th April, 2021**. Mr. Manoj K. Daga, Contemnor submits that he has settled the dues of the Operational Creditor also and he is filing concerned documents before the Adjudicating Authority.

We request the Adjudicating Authority to take a decision one way or the other on the next date. The contemnors should ensure that all compliances are done and completed when the matter comes before the Adjudicating Authority on next date.

In view of the above, we adjourn the present Contempt Case to **30th April, 2021**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)